

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A.No.558/2007

Dated Tuesday the 11th day of September 2007

CORAM :

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

C Beebi,
Auxiliary Nurse Midwife,
(Multi Purpose Health Worker),
Community Health Centre, Amini Island,
U.T. Of Lakshadweep. ... Applicant

By Advocate K.A.Abdul Salam

V/s.

- 1 Union Of India represented by
the Secretary to the Government of India,
Ministry of Health & Family Welfare &
New Delhi
- 2 Administrator
Union Territory of Lakshadweep Administration,
Kavaratti
- 3 Secretary (Health)
Union Territory of Lakshadweep Administration,
Kavaratti
- 4 Director of Medical & Health Services
Union Territory of Lakshadweep Administration,
Kavaratti
- 5 Medical Officer in Charge,
Community Health Centre, Amini Island,
Lakshadweep. ... Respondents

By Advocate Mrs.Aysha Youseff ACGSC (R-1)

~~Mr.Shafik M.A (R 255)~~
The application having been heard on 11.9.2007 the Tribunal, on the same
day delivered the following:

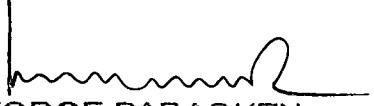
(ORDER)

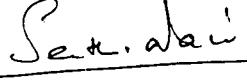
Hon'ble Mrs.Sathi Nair, Vice Chairman

The applicant, a Multi Purpose Health Worker is working under
the Medical Officer in charge in the Community Health Centre, Amini. Her

grievance is that she has been asked to do the work of Staff Nurse at the Community Health Centre for which according to her, she is not qualified or trained. She has enclosed the instructions by the Indian Nursing Council at Annexure A-1 and the instructions of the Directorate of Medical Services at A-2 wherein such practice of posting ANMs in place of Staff Nurses in hospitals and Nursing Homes has been deprecated. However, a copy of the order directing her to do the work of Staff Nurse is not enclosed with the OA. The applicant has also submitted a representation vide Annexure A-4 dated 30/4/2007 pointing out these facts to the 2nd respondent.

2 Since the representation is still pending with the Administrator, we are of the view that this OA can be disposed of with a direction to 2nd respondent to consider the representation in the light of Annexures A-1 and A-2 and to dispose of the same within a period of two weeks from the date of receipt of copy of this order. We do so accordingly. No costs.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

abpsn